

ITEM NO.31

COURT NO.11

SECTION II-D

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No. 39456/2025

[Arising out of impugned final judgment and order dated 11-03-2025 in OPCRL No. 572/2023 passed by the High Court of Kerala at Ernakulam]

KP RAVEENDRAN NAIR

PETITIONER(S)

VERSUS

VASANTHA KV

RESPONDENT(S)

(IA No. 206881/2025 - CONDONATION OF DELAY IN FILING
 IA No. 206880/2025 - EXEMPTION FROM FILING O.T.
 IA No. 206879/2025 - PERMISSION TO PLACE ADDITIONAL FACTS AND
 GROUNDS)

Date : 29-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
 HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Ms. S. Soorya Gayathry, Adv.
 Mr. C. R. Sivakumar, Adv.
 Mr. P. A. Noor Muhamed, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
 O R D E R

1. The delay of 41 days in filing the present petition is condoned. Accordingly, I.A. No. 206881/2025 is allowed.
2. Heard learned counsel for the petitioner.
3. The respondent initiated proceedings under Section 125 of the Code of Criminal Procedure, 1973¹ for maintenance against the petitioner. In

¹ hereinafter referred to as 'Cr.P.C.'.

the petition for maintenance, the respondent has categorically stated that she was in live-in relationship with the petitioner.

4. The submission of learned counsel for the petitioner is that in a live-in relationship, the partner is not entitled to any maintenance under Section 125 Cr.P.C. and therefore, entire proceedings are completely misleading and not maintainable.

5. Issue notice, returnable within six weeks.

6. In the meantime, the further proceedings of M.C. No. 107 of 2021 pending in the Family Court at Vadakara, shall remain stayed.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)
COURT MASTER (NSH)